

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015
C.A. No. 24/2017, 25/2017
& 52/2015
M.A. No. 324/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2018


NAME OF THE PARTIES: Mr. Madhavlal Pittie
V/s.
M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

23 ~~Mr.~~
Sneha
Phene
a/w
Mr. Visheesh
Mahiya
i/b. M/s. Federal
& Rashmikant for
Respondent No. 5



Advocate



24(i) Mr. Ashish Kamal a/w
Abhay Jadeja and
Arun Umikrishna i/b
Crawford Bayley & Co

Advocates for
the Petition

Advocate

24. Mr. S.V. Mehta i/b
Mahi Ramchodas & Co
Advocates for 1 to 4 & 6 (Respondents)

(Contd---2)

CA 24/2017, 25/2017 & 52/2015 & MA 324/2017 in TCP 21/397-398/CLB/MB/MAH/2015

1. The Learned Representative from both the sides are present.
2. From the side of the Petitioner, Affidavit is placed on record. Submitted the Bank statement. Seeking adjournment.
3. Adjourned to **16.02.2018 at 2.30 PM.**

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 03.01.2018

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Sd/-

M.K. SHRAWAT

Member (Judicial)